

केन्द्रीय सूचना आयोग
Central Information Commission

2 तल, विंग 'ब' / 2nd Floor, 'B' Wing
अगस्त क्रान्ति भवन / August Kranti Bhavan
भीकाजी कामा प्लेस/ Bhikaji Cama Place
नई दिल्ली - 110066 / New Delhi - 110066

Circular/DS(P)/ 2009/155-CIC

Dated: 24th July, 2009

In continuation to this Commission's circular of even dated 25.05.2009 and consequent upon Smt. Omita Paul, Information Commissioner, Central Information Commission demitting her office, the Chief Information Commissioner in exercise of the powers conferred by section 12(4) of the Right to Information Act, 2005 has reallocated the Ministries/Departments as an interim arrangement to the Information Commissioners as indicated below.

S. No.	Ministry/Department	Present Allocation	New Allocation
1.	Insurance	Sh. Satyananda Mishra, IC	Sh. Wajahat Habibullah, CIC
2.	M/o Home Affairs	Sh. Wajahat Habibullah, CIC	Sh. Satyananada Mishra, IC
3.	M/o Defence	Sh. Satyananda Mishra, IC	Sh. M. L. Sharma, IC
4.	M/o Shipping, Transport and Highways	Smt. Omita Paul, IC	Sh. Wajahat Habibullah, CIC
5.	M/o Culture	Smt. Omita Paul, IC	Sh. Wajahat Habibullah, CIC
6.	M/o Agriculture	Smt. Omita Paul, IC	Sh. M.M. Ansari, IC
7.	M/o Agro & Rural Industry		
8.	M/o Mines		
9.	M/o Science & Technology		
10.	M/o Water & Resources		
11.	M/o Statistics & Programme Implementation		
12.	National Commission of Women		
13.	M/o Commission of Women		
14.	National Population Commission		
15.	M/o Overseas Indian Affairs		
16.	M/o Civil Aviation		
17.	M/o Social Justice & Empowerment		
18.	M/o Women & Child Development		
19.	Planning Commission		
20.	M/o Railway		

2. All the exempted organizations listed in Second Schedule of the Act will remain with the Chief Information Commissioner.
3. The reallocation as indicated above will apply to both new and old cases in regard to its disposal. Further, the complaint for non-compliance of the orders of the commission shall be placed before the concerned Information Commissioner to whom Public Authority stands transferred as per the present circular. All correspondence relating to the non-compliance of a case received prior to 24.07.2009, shall be placed on the file by the registry of the Information Commissioner who has passed the order and then file with all records be transferred to the new registry as per the present reallocation for further processing. Correspondence of all kinds will be sent to the registry of the commissioner dealing with the PA, henceforth.
4. All fresh cases concerning the above Ministries/Departments shall be registered accordingly. The cases, which are registered and / or scheduled for hearing, shall also stand transferred in consultation with the Designated Officers of the registries to whom this transfer is to be made.
5. Concerned designated officer of the respective registry are hear by requested to transfer all the case files to the registry of the IC to whom the Ministries has transferred.
6. The are also requested to prepare list of all the cases handed over to Sh. Paul, NIC to make necessary changes in the database of the commission.

(Pankaj K. P. Shreyaskar)
Dy. Sec. & Jt. Registrar

Copy to:-

1. PPS (CIC)
2. PPS to IC (T), PPS to IC (MA), PPS to IC (LS), PPS to IC (AD), PPS to IC (SG), PPS to IC (SM).
3. PPS to Secretary
4. PS to AS/PS to Registrar, Appellate Authority , CIC
5. JS (A & P) & CPIO,
6. NIC, CIC
7. All Designated Officers.
8. DO to IC (SM), DO to IC (MA), DO to IC (T), DO to IC (LS)